

Government of Jammu and Kashmir  
Home Department  
Civil Secretariat Srinagar/Jammu.

**NOTIFICATION**

Jammu, the 24<sup>th</sup> February, 2020.

- S.O 67 :-Whereas, on 29.08.2018 Police Station Anantnag reliable came to know that some terrorists equipped with automatic weapons are hiding in the house of one Mohammad Altaf Dar S/o Mohammad Afzal R/o Khahpora Muniwar Anantnag and were planning to commit some subversive activities; and
2. Whereas, a case FIR No. 158/2018 U/S 307 RPC, 7/27 A. Act 18, 19, 20 & 38 ULA (P) Act 1967, was registered in P/S Anantnag and investigation taken up; and
3. Whereas, search operation was carried out and the house of Mohammad Altaf Dar was cordoned and terrorists, hiding in the house were asked to surrender, however they denied to surrender and fired indiscriminately upon the search party with automatic weapons possessed by them the fire was retaliated in self defence and during encounter two terrorists namely, Mohamamd Altaf Dar @ Ala Kachroo S/o Gh. Mohammad R/o Wani Mishipora Kulgam and Umar Rashid Wani S/O Ab. Rashid Wani R/o Wani Mohalla Khudwani Kulgam were neutralized and arms/ammunition were recovered from their possession; and
4. Whereas, during the investigation it was found that Altaf Dar S/o Mohammad Afzal R/o Khahpora Muniwar Anantnag was assisting the terrorists by providing shelter and transportation; and
5. Whereas, during further investigation, it came to the knowledge of Police that one Danish Rashid Sheikh S/o Ab. Rashid R/o Sangeenpora Monghal Anantnag had helped the terrorists to reach the house of accused Mohammad Altaf Dar since he was associated with the terrorists and provided them logistical support; and
6. Whereas, during of investigation, seizure memo of recovered arms/ammunition was prepared, statements of witnesses were recorded under section 161, 164-A Cr. Pc and other evidences collected by the investigation officer and on conclusion of the investigation by the IO, prima-facie case against the below accused mentioned accused persons has been proved under section(s) shown against each of the Unlawful Activities (Prevention) Act 1967; and

S.No	Name of the accused	Offence
1.	Mohammad Altaf Dar S/o Mohammad Afzal R/o Khahpora Muniwar Anantnag	19 ULA(P) Act, 1967

2.	Danish Rashid Sheikh S/o Ab. Rashid R/c Sangeenpora Monghal Anantnag	18,19,20 ULA(p) Act 1967
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7. Whereas, the Authority appointed by the Government of Jammu and Kashmir under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused persons; and

8. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government of Jammu and Kashmir is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government of Jammu and Kashmir hereby accords sanction for launching prosecution against the above mentioned accused persons for the commission of offences punishable U/S 18, 19, 20 as shown against each of Unlawful Activities (Prevention) Act, 1967, in case FIR No. 158/2018 of Police Station, Anantnag.

By order of the Government of Jammu and Kashmir.

Sd/-

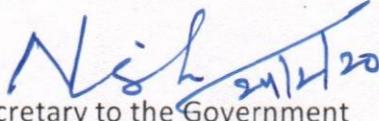
Principal Secretary to the Government  
Home Department

No. Home/Pros/ 146 /2019

Dated: 24/02/2020.

Copy to:-

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
2. Director General of Police, J&K Srinagar. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
3. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.

  
Under Secretary to the Government  
Home Department  
